

ADMISSION No.10

OA No.959/12

Advocate(s) - M/s.R.B.Mohapatra,D.K.Mohanty,T.K.Biswal
Advocate(s) - Mr.S.B.Jena

Date – 21st December, 2012.

CORAM

Hon'ble Shri A.K.Patnaik, Member (Judl.)

The Applicant has filed this Original Application seeking the following reliefs:

- “(a) admit the above Original Application and issue notices against the Respondents requiring them to file their counter/show cause within a stipulated period;
- (b) and if they fail to show cause or caused insufficiently then call for the relevant records and papers relating to the recruitment test and interview conducted for the vacant permanent post of Tractor Driver in CCBF, Chiplima.
- (c) and after perusing the pleadings of both the parties and hearing them finally allow this original application and pass necessary orders/direction against the Respondents to either observe the Applicant against the vacant permanent post of Tractor Driver in CCBF, Chiplima taking into consideration of past service/experience and the license issued by the RTO Sambalpur as a Tractor Driver or to confer the temporary status of his casual service at par with the other casual employees of the said organization;
- (d) and pass any other appropriate order(s) as deems proper and fit in the interest of general importance and in the interest of justice;
- (e) and for which act of your kindness, the applicant as in duty bound shall ever pray.”

2. Heard Mr.R.B.Mohapatra, Learned Counsel appearing

for the Applicant and Mr.S.B.Jena, Learned Additional Standing Counsel for the Union of India who after receipt of copy of the OA in advance, appears for the Respondents. One of the grievances of

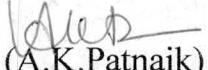
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the Applicant is that despite repeated representations, since his grievance has not been redressed by the Director, Central Cattle Breeding Farm, Chiplima, Sambalpur who has been made as Respondent No.2 in this OA, he has approached this Tribunal in the present OA with the aforesaid prayer. Copies of the representations have been placed at Annexure-A/9, A/10 & A/11. Perused the documents. Since the representations at Annexure-A/9, A/10 & A/11 are pending consideration before the Respondent No.2; at this stage, I deem it fit and proper to dispose of this OA with direction to the Respondent No.2 to consider the representations at Annexure-A/9, A/10 & A/11 which are stated to be still pending before the Respondent No.2 and communicate the decision in a well reasoned order to the Applicant within a period of two months from the date of receipt of copy of this order.

Ordered accordingly.

3. As prayed for by Learned Counsel for the Applicant subject to furnishing the postal requisite within two days hence copy of this order along with paper book be transmitted to the Respondent No.2 for compliance.


(A.K. Patnaik)
Member (Judicail)